



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष ८, अंक २१(२)]

गुरुवार, एप्रिल ७, २०२२/चैत्र १७, शके १९४४

[पृष्ठ २, किंमत : रुपये २७.००

असाधारण क्रमांक ५०

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Stamp (Amendment) Act, 2022 (Mah. Act No. XXXII of 2022), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SATISH WAGHOLE,
I/c. Secretary (Legislation) to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. XXXII OF 2022.

(First published, after having received the assent of the Governor in the "Maharashtra Government Gazette", on the 7th April 2022.)

An Act further to amend the Maharashtra Stamp Act.

LX of
1958.

WHEREAS it is expedient further to amend the Maharashtra Stamp Act for the purposes hereinafter appearing; it is hereby enacted in the Seventy-third Year of the Republic of India, as follows :—

1. This Act may be called the Maharashtra Stamp (Amendment) Act, 2022. Short title.

Amendment of
SCHEDULE I
of LX of 1958.

2. In SCHEDULE I appended to the Maharashtra Stamp Act, in article 5, in clause (*g-a*), in sub-clause (*ii*), in the proviso, in column (*1*), for the words “ within a period of one year ” the words “within a period of three years ” shall be substituted.